# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

OA. No. 060/00682/14

### Chandigarh, this the 14th day of August, 2014

CORAM: HON'BLE MRS.RAJWANT SANDHU, MEMBER (A) HON'BLE DR. BRAHM A.AGRAWAL, MEMBER (J)

Jaswinder Singh S/oSh. Ram Singh, age 41 years, presently working as Peon in the O/o District Commandant, Home Guards, Sector 17, Chandigarh.

.....Applicant

## BY ADVOCATE: MR. K.B. SHARMA FOR MR. D.R. SHARMA

#### **VERSUS**

- Chandigarh Administration through its Home Secretary, Civil Secretariat, UT Chandigarh, Sector 9, Chandigarh.
- 2. The Commandant General, Home Guard cum Inspector General of Police, UT Chandigarh.
- 3. Deputy Inspector General of Police cum Additional Commandant, General Home Guards, Police HQ, Sector 9, Chandigarh.
- 4. District Commandant, Home Guards, Sector 17, UT Chandigarh.

.....Respondent

#### BY ADVOCATE! MR. ARVIND MOUDGIL

### **ORDER**

## HON'BLE MRS! RAJWANT SANDHU, MEMBER(A):

- 1. This OA has been filed under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief:-
- "(i) That the letters dated 25.7.2014 (A-1/1), 2.1.2012 (A/1) to the extent that it prescribes the oral English dictation test be quashed and set aside as the same is contrary to Statutory Rules/Policy.
- (ii) That the respondent be directed to promote the applicant as a Clerk from the due date the vacancy has occurred alongwith all consequential benefits.
- (iii) That the decision of the respondents to conduct the oral English dictation test (Annexure A-6) for the second time be declared illegal and arbitrary, as there is no provision in the Recruitment Rules for such test."
- 2. When the matter came up for consideration, \$h. Moudgil, learned counsel appearing on behalf of the respondents made a statement at the Bar that he had been directed by the Commandant General, Home Guard cum Inspector General of Police, UT Chandigarh,

11-0

Respondent No. 2 to state that the respondents had taken the decision that selection to the post of Clerk would be based on the written examination and typing test and oral dictation test was being done away with.

3. In view of this submission of the learned counsel on behalf of the respondents, this OA is rendered infructuous and is disposed of accordingly.

(RAJWANT SANDHU) MEMBER(A)

(DR. BRAHM A.AGRAWAL)

MEMBER(J)

Dated: August 14th, 2014.

ND\*